सहकारिता एवं किसान कल्याण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 535 (E), dated the 30th July, 2019, publishing the Insecticides (Second Amendment) Rules, 2019.
- (2) G.S.R. 782 (E), dated the 14th October, 2019, publishing the Insecticides (Third Amendment) Rules, 2019.

[Placed in Library. See No. L.T. 1050/17/19]

Notification of Ministry of Commerce and Industry

THE MINISTRY OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay on the Table, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951, a copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 637 (E), dated the 6th September, 2019, publishing the Registration and Licensing of Industrial Undertaking (Amendment) Rules, 2019.

[Placed in Library. See No. L.T. 755/17/19]

श्री सभापतिः श्री प्रताप चन्द्र षडंगी जी।

श्री संजीव कुमार बालियानः सर, ...

श्री सभापतिः क्या आपका नाम प्रताप चन्द्र षडंगी है?

श्री संजीव कुमार बालियानः नहीं, सर। आज वे बाहर हैं।

श्री सभापति: आपको मेरी अनुमति लेनी चाहिए और कम से कम सदन को बताना है। That is why I am guiding you. In future, first of all, you have to write to me and, secondly, you have to meet me and mention.

Report and Accounts (2017-18) of Lakshadweep Development Corporation Limited, Kavaratti, Lakshadweep related papers

मत्स्य पालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री संजीव कुमार बालियान): सर, मैं आपसे माफी चाहता हूँ, क्योंकि मुझे भी अभी दस मिनट पहले ही पता चला था, इसलिए मैं आपसे अलग से अनुमति लेने नहीं आ पाया था।

महोदय, मैं श्री प्रताप चन्द्र षडंगी की ओर से निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

 (a) Annual Report and Accounts of the Lakshadweep Development Corporation Limited (LDCL), Kavaratti, Lakshadweep, for the year 2017-18, together with

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the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. *See* No. L.T. 1058/17/19]

STATEMENT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI RAMKUMAR VERMA (Rajasthan): Sir, I lay on the Table, a copy of the Final Action Taken Statement (in English and Hindi) of the Government on the recommendations contained in Chapter I and V of Twenty-seventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Fifteenth Report (Sixteenth Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Metro Rail Corporation (DMRC)" pertaining to the Ministry of Housing and Urban Affairs.

MOTION FOR ELECTION TO THE SPICE BOARD

THE MINISTER OF STATE OF THE MINISTRY OF THE MINISTRY OF HOUSING AND URBAN DEVELOPMENT; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I move the following Motion:-

"That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986 (No.10 of 1986) read with Rule 4(1)(b) and Rule 5(1) of the Spices Board Rules, 1987, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Spices Board."

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I rise to announce that the Government Business